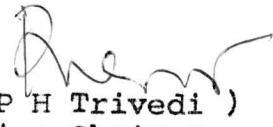


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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. J.N. Murthy .. Judicial Member

12.12.1989

Heard Mr. B.B. Gogia and Mr. J.D. Ajmera, learned advocates for the petitioner and respondents respectively. Pending admission. Issue notice on the respondents to reply on interim relief within three weeks and on merits within one month. The reply should also bring ^{out} difference whether the conditions required to be observed under rule 20 read with rule 15 of C.C.S. Rules being complied with. Ad interim relief for three weeks allowed in terms of no order regarding repatriation being passed or being implemented if already being passed. Registry to take necessary action.


(P H Trivedi)
Vice Chairman


(J N Murthy)
Judicial Member

*Mogera

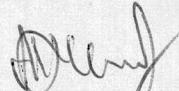
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Coram : Hon'ble Mr. A.V.Haridasan : Judicial Member
Hon'ble Mr. M.M.Singh : Administrative Member

23/1/1990

Mr.J.S.Yadav for Mr.J.D.Ajmera, learned counsel for the respondents submitted that the impugned order has been cancelled. In view of the above submission, the counsel for the applicant states that no further grievance survives and the application may be closed as withdrawn. The application is closed as withdrawn.



(A.V.Haridasan)
Judicial Member



(M.M.Singh)
Administrative Member

a.a.bhatt